Annexture-A

Revised SION for Chemical and Allied Products

(K18, K34, K58, K65, K117, A1569, A1576, A1579, A1766, A1806, A3696-New Entry, A3697-New Entry)

K18	Coated Paper Board **(Cut Size)**	1 kg	1	Base Paper Board of the relevant GSM **(In Jumbo Roll)**	**1.04 kg/kg content in the export product.**

K34	Glass Fibre Fabric	1 kg	1	Glass Fibre Yarn or Roving	**1.0364 kg**
			2	Poly Vinyl Alcohol	0.001 kg

K58	Playing Cards Plastic Coated	1 Kg	1	Cardboard/Art Card Coated other than ivory Board (GSM 135-350), only the relevant item of relevant GSM used in the export shall be allowed for import	**1.10 kg/kg content in export product**
			2	(a) Ketonic Resin (b) Silicon Fluid OR 2. Water-Based Coatings	Up to 6% by weight of cardboard Up to 2% by weight of cardboard Up to 8% by weight of cardboard
			3	Printing Ink	Upto 2% by weight of cardboard.
			4	Graphic Art Film/ P.S. Offset Plates / Offset Rubber Blankets / Stamping Foil	Upto 3% of the FOB value

K65	Boxes/Cartons made out of Paper Board/ Metalised Polyester Laminated Board/Corrugated cardboard/Laminated Board/Kraft Paper-Printed or Unprinted, Laminated or Unlaminated coated or uncoated varnished or unvarnished	1 kg.	1	Kraft Paper/ Paper Board/ Kraft Liner/ Liner Board/White Board Coated/ Art Board coated/Paper Board / Metalished Polyester Laminated Board of relevant GSM	**1.05 kg/kg content in the export product**
			2	Vegetable Perchment Paper	1.05 Kg/Kg content in the export product.
			3	Polyester Film of relevant thickness (if laminated)	1.05 kg/kg lamination of polyester film
			4	Relevant Liner Material (Aluminium Foil/ L.W.C.) Paper of relevant GSM	1.05 Kg/Kg content in the export product
			5	Relevant HDPE/LDPE/LLDPE Granules (if Plastic Coated)	1.05 kg/kg content in the export product
			6	Varnish (Paper Grade)	1.014 kg
			7	Printing Ink (if printed)	1% of the FOB value of the export

K117	Mechanical Glazed Paper made of Chromo/ Glassein/ Poster Paper	1 kg	1	Paper of Relevant Grade and GSM	**1.04 kg/kg content in the export product.**
			2	LDPE	**1.02 kg/kg content in the export product.**

A1569	Single/ Multi Colour Printed Books with/ without Soft/ Hard, PVC/ BOPP Laminated Jacket Cover	1 kg	1		Printing Paper Coated/ Uncoated of the range of 50-150 GSM	
				a)	If Multi-coloured	**1.12 kg/kg content in the export product.**
				b)	If Single Coloured	**1.10 kg/kg content in the export product.**
			2		Paper Board/ Cardboard Coated/ Uncoated	**1.10 kg/kg content in the export product.**
			3		Relevant Printing Ink	10 gms (value limited to 2% of FOB value of export)
			4		Graphic Art Film/ Lithographic Film Plate/ Stamping Foils	Limited to 3% of FOB value of export.
			5		Binding Material: -	
				a)	Gum / Glue	1 kg for 100 kgs of paper used
				b)	Binding Cloth / PVC Coated Binding Paper / PVC Leather Cloth	1.05 kg/kg content in export product
			6		PVC Sheets/ BOPP Film (to be allowed only when the export product is with PVC/ BOPP Jacket/ Lamination)	1.05 kg/kg content in export product.
			7		Binding Board of the relevant GSM	**1.05 kg/kg content in export product.**

Note: 1. The exporters can declare the actual quantity of coated and uncoated paper used in the export product in the shipping bills or in the GST invoice and accordingly claim import entitlements as per the SION.
Note: 2. In the case of assorted and mixed consignments where both coated and uncoated paper have been used in the exported product, exporter shall declare the consignment as mixed/assorted consignment having used both coated and uncoated paper and can claim entitlements for coated paper not exceeding 50% of their total import quantity entitlements as per the SION without maintaining any separate accountability. The rest they can import uncoated paper.

A1576	Postal/ Non-Postal Stationeries such as various type and size of Plain/Printed Envelopes, Window/Airmail Envelopes/ Canvas Coated Products	1 kg	1	Writing/ Printing Paper	**1.04 kg**
			2	Glue for paper	**1.01 kg**

A1579	Ruled/ Un-ruled/ Printed with Soft/ Hard Cover with or without PVC/ BOPP jacket/ Laminated Stationery items like Exercise Book/ Diary/ Notebook/ Register/ Writing Pad/ Drawing Book/ Ruled paper sheets cut to various sizes	1 kg	1	Writing/Printing paper of GSM (50-150)	**1.07 kg/kg content in the export product.**
			2	Relevant Printing Ink	10 gm
			3	Graphic Art Film/ Lithographic Film Plate	Upto 2% of the FOB value of the export.
			4	Binding material:	
				Gum / Glue	1 kg per 100 kg of paper used.

				PVC Leather-backed/ unbacked/ Metal wire coated/ uncoated	1.05 kg/ kg content in the export product.
			5	PVC/ BOPP Film (to be allowed only when the export product is with PVC/ BOPP jacket/ Lamination)	1.05 kg/kg content in the export product.
			6	Paper Board of the relevant GSM	1.05 kg/kg content in the export product.
			7	Plasticiser Paper of relevant GSM	1.05 kg/kg content in the export product.

A1766	**Perfumed Agarbatti of Relevant sizes (8" or 9")**	1 Nos.	1	**Unperfumed Raw Agarbatti of Relevant Size (8" or 9")**	1.02 Nos.

A1806	Industrial/Automotive Lubricants	1 kg	1	Base Mineral Oil (**Industrial grade)**	**1.01 kg/kg content in the export product**
			2	Lube Oil Additives (**of Relevant Grade)**	**1.01kg/kg content in the export product**

A3696	PIGMENT YELLOW PGR (PIGMENT YELLOW 191)	1 Kg	1	2 B ACID	1.415 kg
			2	3-SULPHO 1 - PHENYL 3-METHYL 5- PYRAZOLONE	1.491 kg
			3	CAUSTIC SODA FLAKES	1.317 kg.
			4	SODIUMNITRITE	1.136 kg.

A3697	Self-Adhesive Paper (160 GSM +/- 10%) Using Thermal paper of relevant GSM	1 Sqm	1	THERMAL PAPER-VARIOUS GRADES-70GSM +/- 10% -	1.04 Sq. Mt /Sqmt of export item
			2	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS	1.04 Sq. Mt /Sqmt of export item
			3	Hydrocarbon Resins	1.01224 kg /Sqmt of export item
			4	Thermoplastic Elastomer SIS	1.00624 kg /Sqmt of export item
			5	Rosin Ester Tackifying Resin / Komotac Resin	1.00156 kg /Sqmt of export item

Annexure-B

GENERAL NOTES FOR ALL EXPORT PRODUCTS GROUPS

The norms have been published in this book with a view to facilitate determination of the proportion of various inputs which can be used or are required in the manufacture of different resultant products. In many cases, the resultant products and the inputs required have been described in generic terms. The applicants shall, therefore, ensure that the goods sought for import and actually imported are those, which are used/ required in the export product. The items allowed for import in the license shall be co-related with the description of the export product in the Shipping bill by the exporter to be authenticated by Customs. For example, if the input allowed in the norms is 'relevant fabrics', only the specific types of fabric i.e. polyester or nylon etc. used in the export product shall be allowed. Similarly, if the norms provide for import of BOPP film against export of self-adhesive tape, only BOPP film required for manufacture of Self-Adhesive Tape will be allowed and not those, which are required as packing material.

1. Wherever a specific norm has been provided, the same will prevail over the generic norm laid down, if any. If the application is based on the generic norm, specific reason for applying under the generic norm should be clearly stated.
2. In some norms, two or more alternative inputs have been permitted for import for the manufacture of a specific resultant product. In such cases, the applicant shall be required to opt for only one alternative and the advance license/ duty free replenishment certificate shall be issued accordingly. In case, more than one alternative input is required, the same could be allowed based on the specific declaration from the applicant about their requirement in the resultant product, at the time of filing application and the license will be issued indicating the specific quantity of each input.
3. All the inputs allowed for import under advance license/ duty free replenishment certificate are required to be indicated in terms of quantity. Where an input has been permitted in the norms or specifically allowed for import by the ALC in terms of value as a limiting factor only, such items shall be indicated in the license in terms of value only. However, if quantity and value of inputs is a limiting factor, the same shall be applicable.
4. In case of norms wherein the inputs have been allowed based on a percentage content of inputs in the export product with some wastage or on net to net basis or on net plus wastage basis, the exporter shall account for the quantity(s) allowed for import minus the wastage permitted, if any, in the product exported. In such cases, the net quantity shall be reflected in the export product description by the Licensing Authority and also in the Shipping Bill by the exporter duly endorsed by the Customs Authorities.
5. Unless specified, otherwise, the import of components wherever allowed shall be permitted on net to net basis, i.e., without any wastage, with accountability clause and the type, technical specifications (including part No. if any), etc., of the components sought for import should conform to those utilized in the manufacture of the resultant product, which should be reflected in export documents (Shipping Bills) also. A condition to this effect shall be imposed on the license.
6. An applicant need not apply for all the inputs indicated in the norms for the grant of advance license/ duty free replenishment certificate provided all other conditions for grant of license in the Foreign Trade Policy and the Handbook of Procedure are fulfilled. For advance license, the applicant shall indicate the source of procurement of the remaining inputs, that is, whether they are indigenous or imported, in the application.
7. In respect of the following inputs, advance license/ duty free replenishment certificate requiring any of these items will be issued subject to the imports being restricted upto

a maximum value limit indicated against each input. However, where quantity is also indicated for these inputs in the norms, the imports shall be restricted both in terms of quantity and value as limiting factor:

1.	Perfumery compounds/ chemicals/ Natural essential oils/ Resinods/ Aromatic chemicals		Item wise value limits as indicated in the relevant norms.
2.	**Rubber Chemicals***		Upto 7% of FOB value of exports. However, in case of Break Diaphragms for Automobiles - upto 5% of FOB value of export.
3.	**Misc. Chemicals***		Upto 5% of FOB value of exports, except for the following: - Break Diaphragms for Automobiles, Bicycle Tyres, Transmission Rubber Belting, Rubber pads, Rubber Polished Brakes and Synthetic Rubber Sheets - upto 2% of FOB value of exports.
Note*: - **This provision applies exclusively to products and articles manufactured with natural and/or synthetic rubber as their principal raw material.**			
4.	Spin Finish Oil (Including Surface Active Agent which are used as a finish oil in the manufacture of Polyester)		Upto 5% of FOB value of exports.
5.	Dyes		Item wise limit as indicated in the relevant norms.

9. In respect of certain norms, the validity of the same is for a limited period. For regularization/ re-fixation of the same, the exporters shall file application in the prescribed format with all the requisite details, including production and consumption data at least sixty days in advance of expiry of such validity. Unless the validity period is extended, no license will be issued based on these norms. However, the applicant shall be entitled for licenses on self-declaration basis.
10. In case where the input(s) required for the manufacture of the resultant product prescribes alternative items, license can be issued for export of the said input(s) allowing the alternative items as inputs i.e. import items in the same ratio as prescribed in the said input(s).
11. For distinguishing tile from slab in the SIONs for export products of Marble/Granite/ Serpentine, wherever applicable, the following parameters for classifying the product as "Tile" or "Slab" may be adopted: -

Product in regular Geometrical shape		**Thickness**
i) Tile	-	Upto 12 mm
ii) Slab	-	More than 12 mm